

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No: 467/2007.
This, the 8th day of November 2007.

Hon'ble Mr. Justice Khem Karan, Vice Chairman

Rama Nand Rao,
Aged about 53 years
S/o Sri Bipat
R/o E.S-I_B/660. Fase-II
Sector A, Sitapur Road Scheme Jankipuram,
Lucknow.

Applicant.

By Advocate: Sri A. P. Singh.

Versus

1. Union of India through
the Secretary Department of Culture
Shasgtri Bhawan, New Delhi.
2. Director,
National Research Laboratory for
Conservation of Cultural Property,
E/3 Alinganj Scheme, Lucknow.
3. Project Officer & Head of Office,
National Research Laboratory for
Conservation of Cultural Property,
E/3 Aliganj Scheme, Lucknow.
4. Project Officer,
Regional Conservation Laboratory
G.I.T.B.P Campus Siddhrthanagar,
Mysore.

Respondents.

By Advocate: Sri K.K. Shukla for Dr. Neelam Shukla.

Order (Oral)

By Hon'ble Mr. Justice Khem Karan, V.C.

Heard parties counsel.

2. Applicant appears to be aggrieved of office memorandum dated
22.10.2007 (annexure 4) by which, Project Officer and Head of Office of

National Research Laboratory, Lucknow asked him to report directly to the Project Officer Regional Conservation Laboratory G.I.T.B.P Campus Siddhrthanagar.

3. His case, in brief, is that in the year 2003, he was promoted on the post of Office superintendent and posted at Mysore. While being posted at Mysore, he was sent on deputation to the post of Office Superintendent in R.M.N.H. Bhopal. It appears N.M.N.H. New Delhi repatriated him vide order dated 28.9.2007 asking him to report to his parent department. When he gave joining report on 22.10.2007 to Respondent No. 2 namely, Director, National Research Laboratory for Conservation of Cultural Property, E/3 Alinganj Scheme, Lucknow, the impugned orders was passed by respondent No. 3 (with the approval of respondent No. 2). What Shri A. P. Singh states is, the joining report of the applicant should have been accepted by respondent No. 2 and 3 before directing him to go to Mysore. He says that there was no point in returning the joining report in original with the direction to report at Mysore.

4. It appears that there were certain allegations against the applicant while he was being posted in R.M.N.H. Bhopal and because of the same that establishment repatriated the applicant back to his parent department. There is no dispute that earlier to his coming to R.M.N.H., Bhopal, applicant was posted in Mysore as Office Superintendent.

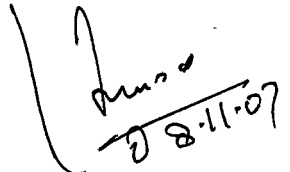
5. What Shri A. P. Singh, submits is that the respondents No. 2 and 3 should have first accepted the joining report of the applicant and only thereafter, could have asked him to go and join⁹ at the office of Project Officer Regional Conservation Laboratory G.I.T.B.P Campus Siddhrthanagar, Mysore. The argument is more technical than real one.



When the applicant has no grievance against his posting in Mysore, there is no real issue, for decision of this Tribunal. I think for all practical purposes, it has to be treated that he reported his joining ~~in~~ to parent department, on 22.10.2007.

6. The O.A. is stands disposed of with ^{the} ~~an~~ observations made above.

No order as to costs.


D 8.11.07

(Khem Karan)
Vice Chairman.

v.